

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
SPECIAL BENCH (COURT-I)

(IB)-240/ND)/2007

In the matter of :  
Trustline Real Estates Pvt. Limited  
Vs.  
Baya Waver Limited

..PETITIONER

.. RESPONDENT

SECTION :  
Under Section 9 of IBC Code, 2016

Order delivered on 12.1.2018

Coram :  
R. VARADHARAJAN,  
Hon'ble Member (Judicial)

DEEPA KRISHAN  
Hon'ble Member (Technical)

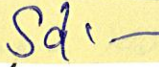
For the Petitioner : Mr. P. Nagesh, Advocate  
Mr. Dhruv Gupta, Advocate  
For the Respondent : -

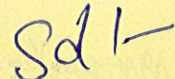
ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor is also present. It is represented by the Ld. Counsel for the Corporate Debtor that the leading Counsel appearing in this matter is unable to be present today due to personal difficulty and hence requests that the matter be adjourned to some other day.

Taking into consideration the said representation, let the matter be posted for hearing on 09.2.2018.

List on 09.2.2018

  
(DEEPA KRISHAN )  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
12.1.2018